

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2358**  
**ANSWERED ON 20/03/2025**

**Status of the Mediation Council of India**

2358 **Shri Akhilesh Prasad Singh:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government is in the process of setting up the Mediation Council of India, if so, the details thereof;
- (b) whether the criteria for empanelment of mediation service providers has been determined, if so, the details thereof; and
- (c) whether any other steps have been taken by Government to promote institutional mediation, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c)** The Mediation Act, 2023, lays down the statutory framework for mediation to be adopted by parties to a dispute, especially institutional mediation, wherein various stakeholders have also been identified to establish a robust and efficacious mediation ecosystem in the country. As provided under section 1 (3) of the Mediation Act, 2023, some provisions of the Act have been notified *vide* gazette notification dated 09.10.2023. Also, requisite steps are

underway for establishment of the Mediation Council of India under section 31 of the Mediation Act, 2023 which *inter-alia* is to deal with the framework of institutionalization of the conduct of mediation in the country and lay down the manner for recognition of mediation service providers in terms of sub-section 2 of Section 40 of the Mediation Act, 2023. The Mediation Act, 2023, is expected to be a pivotal legislative intervention towards providing standalone law on mediation and enabling the growth of a culture of amicable settlement of disputes out of court and the outcome being party driven. The Government is further continuously engaging with various stakeholders including High Courts and National Legal Services Authority for raising awareness and preparing for effective implementation of the provisions of the Mediation Act, 2023 aimed at institutionalizing the mediation ecosystem.

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